

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20630/2025

[Arising out of impugned final judgment and order dated 09-04-2025 in IA No. 1/2024 passed by the High Court of Karnataka at Bengaluru]

M/S YOKOGAWA INDIA LTD.

Petitioner(s)

VERSUS

PRINCIPAL COMMISSIONER OF INCOME TAX & ANR.

Respondent(s)

FOR ADMISSION

WITH

Diary No(s). 22482/2024 (IV-A)

IA No. 153995/2024 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS

IA No. 153999/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 10608/2025 (IV-A)

FOR ADMISSION

SLP(C) No. 14620/2025 (IV-A)

FOR ADMISSION

SLP(C) No. 18253/2025 (IV-A)

SLP(C) No. 17786/2025 (IV-A)

Date : 12-09-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) : Mr. Parth, AOR
Mr. Nageswar Rao, Adv.

For Respondent(s) : Mr. Raghvendra P Shankar, A.S.G.
Ms. Madhulika Upadhyay, AOR
Ms. Pallavi Mishra, Adv.
Mr. Aditya Shankar Dixit, Adv.
Mr. Raghav Sharma, Adv.
Mr. Sachin Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter(s) in the next week.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
COURT MASTER